

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 3
(IB)-281(PB)/2019

IN THE MATTER OF:

BDR Finvest Pvt. Ltd.
v.
Ninex Developers Ltd.

..... Petitioners/Applicant
..... Respondents

Under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on 06.02.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. PRADEEP R. SETHI
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):
For the Respondent(s): -

ORDER

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 15.02.2019.

Process dasti only.

List for further consideration on 15.02.2019.

Sd/-
(M.M.KUMAR)
PRESIDENT

Sd/-
(PRADEEP R. SETHI)
MEMBER(TECHNICAL)